

**IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI**  
**COURT-V**

**Item No. 116**  
**(IB)-1158(ND)2018**

**IN THE MATTER OF:**

M/s. Modern Credit Pvt Ltd  
Vs.  
M/s. Dee Ess-Buhin Pvt Ltd.

....Applicant

....Respondent

**SECTION**

Under Section 7 of the IBC

*Order delivered on 02.08.2019*

**CORAM:**

**JUSTICE (Retd.) SHRI R.D. KHARE,**  
**HON'BLE MEMBER (JUDICIAL)**

**MS. SUMITA PURKAYASTHA,**  
**HON'BLE MEMBER (TECHNICAL)**

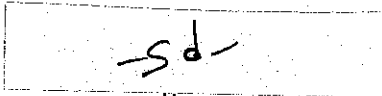
**PRESENT:**

For the Applicant : Mr.Sushant Chauhan, Adv.  
For the Respondent :Mr.Kartikeya Jain, Adv.  
:Mr.Vivek Malik, Adv.  
:Mr.PramodGoel

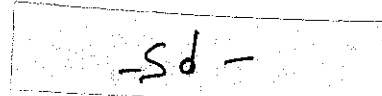
**ORDER**

Mr. Kartik Jain appeared on behalf of the Respondent (Corporate Debtor) states that he has already filed reply on 31<sup>st</sup> July 2019. Mr. Sushant Chaudhary Learned Counsel for the Petitioner (Financial Creditor) states that he has not received the said reply. Learned Counsel for the Respondent undertakes to given the copy of the same to the Learned Counsel for the Petitioner during the course of the day.

List on 07.08.2019.



**(SUMITA PURKAYASTHA)**  
**MEMBER (TECHNICAL)**



**(JUSTICE (Retd.) SHRI R.D. KHARE)**  
**MEMBER (JUDICIAL)**

ASHWANI